

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/SNHA INFRABUILD PRIVATE LIMITED OPERATING IN REAL ESTATE SECTOR AT AGRA, UTTAR PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	NHA INFRABUILD PRIVATE LIMITED PAN;AAICN4261B CIN: U45201UP2022PTC168820
2.	Address of the registered office	H NO. 210 MAUJA CHAMRAULI TAJ NAGRI PHASE-II SHAMSHABAD FATEHABAD ROAD AGRA UTTAR PRADESH 282001
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	KH NO. 210 MAUJA CHAMRAULI TAJ NAGRI PHASE-II SHAMSHABAD FATEHABAD ROAD AGRA UTTAR PRADESH 282001
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	Not Known
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing at cirp.nhainfra@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing at cirp.nhainfra@gmail.com
10.	Last date for receipt of expression of interest	17.06.2025
11.	Date of issue of provisional list of prospective resolution applicants	27.06.2025
12.	Last date for submission of objections to provisional list	02.07.2025
13.	Date of issue of final list of prospective resolution applicants	12.07.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17.07.2025
15.	Last date for submission of resolution plans	16.08.2025
16.	Process email id to submit Expression of Interest	cirp.nhainfra@gmail.com

17.	Details of corporate debtor's registration status as MSME	UDYAM-UP-01-0040511 MICRO(Based on FY 2020-21)
-----	---	---

Pramod Kumar Sharma
Resolution Professional
NHA INFRABUILD PRIVATE LIMITED
Reg no: IBBI/IPA-002/ IP-N00110/2017-18/10258
AFA Valid upto 31.12.2025
Registered Office: KH NO. 210 Mauja Chamrauli Taj Nagri Phase-II,
Shamshabad Fatehabad Road, Agra, Uttar Pradesh, India, 282001
RP office: H.No-16, Dasharath Kunj-B West Arjun Nagar, Agra,
Uttar Pradesh, 282001
Email: pksharmafcs@gmail.com , cirp.nhainfra@gmail.com

Date: 01.06.2025

Place: Agra

FORM NO. INC-26
 [Pursuant to rule 30 of the Companies (Incorporation) Rules 2014]
 Before the Central Government, (Regional Director), Northern Region
 In the matter of section 13 (4) of the Companies Act, 2013 and Rule 30 (5) (a) of the Companies (Incorporation) Rules, 2014
AND
RURBAN AGRI VENTURES (INDIA) PRIVATE LIMITED a Private Limited Company registered under the provisions of the Companies Act, 2013 and having its registered office at Plot No. 310, Second Floor, Block-BC, Phase-II, Mangolpuri Industrial Area, North West, New Delhi-110034 India.

..... **Petitioner**
 Notice is hereby given to General Public that the Company proposes to make the application to the Central Government Under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of Clause II of the Memorandum of Association of the company in terms of special resolution passed at Extra Ordinary General Meeting held on Friday, 09th May, 2025 to enable the company to change its Registered Office from "NCT of Delhi" to "State of Maharashtra".
 Any person whose interest is likely to be affected by the proposed shifting of registered office of the Company from the "NCT of Delhi" to "State of Maharashtra" may deliver either on **MCA 21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, 2nd Floor, CGO Complex, New Delhi-110003 within fourteen (14) Days of the date of publication of this notice with a copy to the petitioner Company at its registered office of the Company as mentioned below:
Plot No. 310, Second Floor, Block-BC, Phase-II, Mangolpuri Industrial Area, North West, New Delhi-110034 India
For Rurban Agri Ventures (India) Private Limited
Sd/-
Dattatray Desale
Director
Date: 02.06.2025
Place: New Delhi
DIN: 08902616

SMFG INDIA CREDIT COMPANY LIMITED
PROTECTING INVESTING FINANCING ADVISING
Aditya Birla Housing Finance Ltd.
 Registered Office: Indian Rayon Compound, Veraval, Gajarat 362266
Branch Office: Aditya Birla Housing Finance Limited | D-17, Basement, Sector 3, Noida, UP 201301 1. ABHFL: Authorized Officer: Mr. Karan Arora - 91 99993 86006 2. Auction Service Provider (ASP): - M/S e-Procurement Technologies Pvt. Ltd. (AuctionTiger) Mr. Ram Sharma - Contact No. 8000023297 & 9265562819

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
 E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Aditya Birla Housing Finance Limited/Secured Creditor, the possession of which has been taken by the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor, will be put to sale by auction on "As is where is", "As is what is", and "Whatever there is" on 09-07-2025, for recovery **Rs. 21,69,550.09/- (Rupees Twenty One Lakh Sixty Nine Thousand Five Hundred Fifty and Nine Paise Only)** and further interest and other expenses thereon till the date of realization, due to Aditya Birla Housing Finance Limited/Secured Creditor from the Borrowers namely **MR. NUBAL KUMAR SINGH & MRS. NEHA DEVI**
 The reserve price will be **INR 23,08,500/- (Rupees Twenty Three Lakh Eight Thousand Five Hundred Only)** and the Earnest Money Deposit (EMD) will be **INR 2,30,850/- (Rupees Two Lakh Thirty Thousand Eight Hundred Fifty Only)**. The last date of EMD deposit is 08-07-2025.

DESCRIPTION OF IMMOVABLE PROPERTY
 ALL THAT PIECE AND PARCEL OF BUILT-UP WESTERN SIDE PORTION OF SECOND FLOOR, WITHOUT TERRACE ROOF RIGHTS, MEASURING 50 SQ. YDS. IN RESPECT OF FREEHOLD PROPERTY BEARING NEW NO. A-40, BUILT ON PLOT NO. 6, ALONG WITH PROPORTIONATE UNDIVIDED, INDIVISIBLE AND IMPARTIAL OWNERSHIP RIGHTS OF THE UNDERNEATH LAND MEASURING 50 SQ. YDS., OUT OF TOTAL MEASURING 100 SQ. YDS., PART OF KHASRA NO. 612 MIN., SITUATED IN THE AREA OF VILLAGE BASAI DARAPUR, IN THE COLONY NOW KNOWN AS SUDERSHAN PARK, NEW DELHI-110015, AND, BOUNDED AS: EAST: 10FT. WIDE GALL. WEST: OTHER PROPERTY, NORTH: OTHER PROPERTY, SOUTH: OTHER PROPERTY

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. <https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act> or i.e. <https://sarfaesi.auctiontiger.net>
 Date: 02-06-2025
 Place: NOIDA
 Authorized Officer
 Aditya Birla Housing Finance Limited

SMFG INDIA CREDIT COMPANY LIMITED
DEMAND NOTICE
 UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES")

The undersigned being the authorized officer of **SMFG INDIA CREDIT COMPANY LIMITED (SMFG India Credit)** under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date and Amount
1) SUNRISE LIGHT HOUSE 2) RAJESH BENIMAL 3) JASJESH KUMAR 4) KAVITA BENIMAL 5) SURENDER KUMAR LAN- 173001311232666	27 May, 2025 Rs. 1,50,54,688/- (Rupees One Crore Fifty Lakhs Fifty Four Thousand Six Hundred Eighty Eight Only) as on 20th May, 2025

OWNER OF THE PROPERTY - MR. RAJESH BENIMAL
PROPERTY DESCRIPTION - BUILT UP FRONT SIDE SHOP BEARING NOS. 8 & 9, AND BACK SIDE SHOP BEARING NOS. 14 & 15, OUT OF SHOP NO. 4-19, ON GROUND FLOOR WITHOUT ROOFTERRACE RIGHTS, HAVING TOTAL LAND AREA MEASURING 74.89 SQ. METERS, OUT OF 396.88 SQ. METERS. A PART OF ENTIRE BUILT UP FEHOLD PROPERTY BEARING NO. 190/2, A PART OF KHASRA NO. 411, SITUATED IN THE AREA OF VILLAGE PITAMPURA, DELHI-110034, FITTED WITH ELECTRIC AND FITTINGS AND FIXTURE WHICH IS BOUNDED BY BUILT UP FRONT SIDE SHOP BEARING NOS. 8 & 9, ARE AS UNDER : NORTH : ENTRY, SOUTH : OTHER'S SHOP, EAST : SHOP NO. 07, WEST : SHOP NO. 10, AND BACK SIDE SHOP BEARING NOS. 14 & 15, WHICH IS BOUNDED ARE AS UNDER : NORTH : OTHER SHOP, SOUTH: ROAD 25 FEET, EAST: SHOP NO. 16, WEST: SHOP NO. 13

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and herewithin within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMFG India Credit is a secured creditor and the loan facility available by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) of SMFG India Credit and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned on any working day during normal office hours.
 The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMFG India Credit and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned on any working day during normal office hours.
 The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
Place: PITAMPURA
Date: 02.06.2025
Sd/- Authorized Officer
SMFG INDIA CREDIT COMPANY LIMITED

PHYSICAL POSSESSION NOTICE
ICICI Home Finance Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051.
 Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059
 Branch Office: Ground Floor, Eldeco House/ Eldeco Shoper, Hull-1, Vibhuti Khand, Gomi Nagar, Lucknow - 226010

Whereas The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
 As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.
 The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Anas Noor Hanfi (Borrower), Reshma Hanfi (Co-Borrower), LHLUC00001473446.	House No 546/970 Sarfarazganj Lucknow Middle Class Khadra No 104 Lucknow Uttar Pradesh- 226003. (Ref LAN No. LHLUC00001473446). Bounded By- North: Property Deeser, South: Ret Part of Property Syed Hasan Hanfi, East: Property Deeser, West: Road 20 Ft Wide./ Date of Possession- 29-May-25	14-08-2023 Rs. 44,69,696/-	Lucknow
2.	Anas Noor Hanfi (Borrower), Reshma Hanfi (Co-Borrower), LHLUC00001473447.	House No 546/970 Sarfarazganj Lucknow Middle Class Khadra No 104 Lucknow Uttar Pradesh 226003. (Ref LAN No. LHLUC00001473447). Bounded By- North: Property Deeser, South: Ret Part of Property Syed Hasan Hanfi, East: Property Deeser, West: Road 20 Ft Wide./ Date of Possession- 29-May-25	14-08-2023 Rs. 1,82,381/-	Lucknow

The above-mentioned borrower(s)/guarantor(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
 Date : June 02, 2025, Place: Lucknow
 Authorized Officer, ICICI Home Finance Company Limited

NIRMAN AGRI GENETICS LIMITED
 (CIN- U01110MH2020PLC344089)
Reg.Off: 3rd Floor, Samarth House, Opposite Titwani Nagar, Mahatma Nagar, Nashik, India-422005.
Email: admin@nirmanagrigen.com

Statement of Standalone Audited Financial Results for the Quarter, Half year and year ended 31st March, 2025

Sr. No.	Particulars	For the Quarter ended on			For the Half Year ended			For the Year ended on		
		31.03.2025 (Audited)	31.12.2024 (Unaudited)	31.03.2024 (Audited)	31.03.2025 (Audited)	30.09.2024 (Unaudited)	31.03.2024 (Audited)	31.03.2025 (Audited)	31.03.2024 (Audited)	
1	Total Income from Operations	6,299.98	6,107.20	2,046.00	12,407.18	11,244.58	3,935.24	23,651.76	6,333.72	
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or extraordinary items)	715.70	685.10	343.87	1,400.79	1,188.21	659.25	2,607.44	1,093.77	
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or extraordinary items)	715.70	685.10	343.87	1,400.79	1,188.21	659.25	2,607.44	1,093.77	
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or extraordinary items)	691.99	673.02	333.94	1,365.01	1,145.15	647.96	2,528.60	1,040.47	
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	691.99	673.02	333.94	1,365.01	1,145.15	647.96	2,528.60	1,040.47	
6	Equity Share Capital	800.97	800.97	596.08	800.97	800.97	596.08	800.97	596.08	
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	-	-	-	
8	Earnings Per Share (of Rs. 10/- each) (For continuing operations*) Basic & diluted	8.64	8.40	5.60	17.04	14.30	10.87	31.57	17.46	

*There are no discontinuing operations.

Common Notes to above results: (1) The above statement of financial results as approved by the Audit Committee have been approved by the Board of Directors at its meeting held on 30th May, 2025. (2) The statutory auditors have carried out review of the audited results of the company for quarter ended & year ended 31/03/2025. (3) The company has single reportable business segment. Hence, no separate information for segment wise disclosure is given in accordance with the requirements of Accounting Standard (AS)-17 "Segment Reporting". (4) The above Audited Standalone financial results are in compliance with Accounting Standards (AS) as prescribed under Section 133 of Companies Act, 2013. (5) As per MCA Notification dated 16th February, 2015, Companies whose shares are listed as SME exchange as referred in Chapter XB of SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009, are exempted from the compulsory requirement of adoption of IND-AS. (6) The company is not having any subsidiary, associate or joint venture, therefore, it has prepared only standalone results. (7) Earning Per Share - EPS is calculated on the weighted average of the share capital received by the company. Half yearly EPS is not annualised. (8) Figures of quarter 31/03/2025 represent the difference between the audited figures in respect of full financial years and unpublished unaudited figures of three months ended 31/12/2024. (9) The company is listed as SME exchange w.e.f. 28th March, 2023. (10) Statement of Assets and Liabilities as at 31st March, 2025 and as on 31st March, 2024 is enclosed herewith. (11) The Statutory Auditors have issued unmodified opinion on the financial statements of the Company for the quarter and year ended 31st March, 2025. (12) The figures for the previous year have been recast/restated wherever necessary to conform with the current period's classification
 The aforementioned financial results along with the limited review report of the Statutory Auditors thereon are available on <https://nirmanagrigen.com/Financial%20Results/index.php> and the said financial results can also be accessed by scanning a Quick Response (QR) Code given below.

May 31, 2025
Nashik

 For and on behalf of the Board,
Nirman Agri Genetics Limited
Sd/-
Pranav Kailas Bagal
Managing Director
DIN: 08839908

Uttar Pradesh Gramin Bank Regional Office, Aligarh
 (Erstwhile Aryavart Bank)

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [Under Rule 8(1)]

The Authorized Officer of Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/guarantors/mortgagors to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/Guarantors/Mortgagors having failed to repay the amount. Notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the Symbolic/Physical possession of the properties described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule 8 of the said Rules on the date mentioned hereunder. The borrowers/Guarantors/Mortgagors in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of Bank for the amounts and interest thereon. Details of the mortgaged Properties of which the Symbolic/Physical possession had been taken are as follows. The borrowers/guarantors/mortgagors attention is invited to provisions of sub-section (8) of section 13 of the Act., in respect of time available, to redeem the secured assets.

Name of the Borrower/ Mortgagor & Guarantor	Details of the Property	Date of Demand Notice	Date of possession	Amt. Due as per demand notice
Branch: Khair, Aligarh				
Borrower- 1. Smt. Asha Rani W/o Vinod Kumar, Add- House No. 120, Mohalla- Upadhyay Telsai- Khair, Aligarh, 2. Vinod Kumar S/o Dranki Prasad, Add- Mahadara, Jamaa, Aligarh, Guarantor- 1. Thakur Das S/o Chandra Shekhar, Add- 48, Mohalla- Upadhyay Telsai- Khair, Aligarh, 2. Prem Pal S/o Deepchandra, Add- Malpura Khair Aligarh	EMT of Abadi Property Situated at Gata No. 1197, Ward No. 06, Mohalla- Upadhyay, Town Khair, Distt. Aligarh, Area- 83.613 Sq. Mtr., in the name of Asha Rani W/o Vinod Kumar, Bounded as: East- Plot Shri Subhash, West- Rasla 9 feet, North- Plot of Smt. Suman Devi, South- Plot Vendor	15-02-2025	28-05-2025	6,53,705.84 + int. & other expenses

Date : 02-06-2025 Place : Aligarh Authorised Officer

SMFG INDIA CREDIT COMPANY LIMITED
POSSESSION NOTICE (For Immovable Property)
 (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **SMFG India Credit Company Limited**, having its registered office at Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamale Road, Porur, Chennai - 600116 and corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 20/03/2025 calling upon the borrower(s) (1) **Mrs. Raj Laxmi Garments Through Its Proprietor (2) Laxmi Yadav (3) Rajesh Kumar** under loan account number (s) # 173001310583932 to the amount mentioned in the notice being **Rs. 1,09,69,374.49 (Rupees One Crore Nine Lakhs Sixty Nine Thousand Three Hundred Seventy Four and Paise Forty Nine Only)** due as on 19 March, 2025 within 60 days from the date of receipt of the said notice.
 The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken symbolic possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 28th Day of May in the year 2025.
 The borrower in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of SMFG India Credit Company Limited for an amount of **Rs. 1,09,69,374.49 (Rupees One Crore Nine Lakhs Sixty Nine Thousand Three Hundred Seventy Four and Paise Forty Nine Only)** due as on 19 March, 2025 and interest thereon.
 The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SCHEDULE OF THE SECURED ASSET(S):
PROPERTY DESCRIPTION -
1) OWNER OF THE PROPERTY - LAXMI YADAV
 PROPERTY NO. 129-27, AREA MEASURING 50 SQ. YDS. I.E. LAND AREA MEASURING 41.805 SQ. MTRS. ALONG WITH THE WHOLE OF THE STRUCTURE, WITH THE FULLY TERRACE RIGHTS, WITH THE RIGHTS OF CONSTRUCTION UP TO THE LAST STOREY, OUT OF KILLA NO. RECT. NO. FITTED WITH ELECTRICITY & WATER CONNECTION WITH THEIR RESPECTIVE METERS, OUT OF KHASRA NO. 36/212 SITUATED IN THE AREA OF VILLAGE KHUREJI KHAS, ABADI OF EAST GURUANGAD NAGAR, ILLAQASHAHADARA, DELHI-110092 BOUNDARIES: EAST BY- OTHER PROPERTY, WEST BY- GALL, NORTH BY- OTHER PROPERTY NO. 129-2-5, SOUTH BY- OTHER PROPERTY NO. 129-2-7
2) OWNER OF THE PROPERTY - LAXMI YADAV
 PROPERTY NO. 129/29, AREA MEASURING 46 SQ. YDS. ALONG WITH ITS WHOLE OF THE STRUCTURE OF TWO ROOM SET AT GROUND FLOOR AND TWO ROOM SET AT FIRST FLOOR I.E. TOTAL PLINTH OR COVERED AREA MEASURING 37.82 X 2 = 75.24 WITH ROOF RIGHTS I.E. WITH THE RIGHT TO CONSTRUCT UP TO LAST STOREY THEREON, FITTED WITH ELECTRICITY AND WATER CONNECTIONS WITH THEIR SEPARATE METERS IN RUNNING CONDITIONS OUT OF KHASRA NO. 36/212 SITUATED IN THE AREA OF VILLAGE KHUREJI KHAS, ABADI OF EAST GURUANGAD NAGAR, ILLAQASHAHADARA, DELHI-110092. BOUNDARIES: -EAST BY- PROPERTY OF OTHERS, WEST BY- GALL, NORTH BY- PROPERTY OF OTHERS, SOUTH BY- OTHER PROPERTY NO. 129/25
 Date: 02-06-2025
 Place: Delhi
Sd/- Authorized Officer
SMFG INDIA CREDIT COMPANY LIMITED

SIDH AUTOMOBILES LIMITED
 Regd. Office: R-13, S/F GREATER KAILASH-I, NEW DELHI-110048
 CIN: L34102DL1985PLC020156
 Website: www.sidhgroup.in Email: sidhindia1985@gmail.com

Extract of Audited Financial results For the Quarter / Year ended 31st March, 2025
 (Rs. in Lakh except EPS)

Particulars	QUARTER ENDED		YEAR ENDED	
	31.03.2025 Audited	31.12.2024 Unaudited	31.03.2024 Audited	31.03.2024 Audited
Total Income from operations	325.36	17.34	-	342.70
Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	321.96	15.14	(0.12)	332.70
Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	321.96	15.14	(0.12)	332.70
Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	265.19	15.14	(0.12)	275.93
Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after Tax) and Other Comprehensive Income (after Tax))	265.19	15.14	(0.12)	275.93
Paid up Equity Share Capital (Face Value of Rs 10/- each)	296.23	296.23	296.23	296.23
Reserves	-	-	-	-
Earnings Per Share (EPS) (of Rs. 10/- each) on Net Profit (Not annualised)	0.9	0.05	0	0.93

Notes:
 1. Financial Results has been prepared in accordance with The Indian Accounting Standards ("Ind AS") prescribed under section 133 of the Companies Act 2013 read with the relevant rules issued thereunder.
 2. The above is an extract of the detailed format of Quarterly / Yearly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing obligations and Disclosure Requirements) Regulations 2015. The full format of Quarterly / Yearly Financial Results are available on the Stock Exchange websites www.bseindia.com and on the Company's website www.sidhgroup.in
 For Sidh Automobiles Limited
Sd/-
Name: Anil Sharma
Designation: Managing Director
DIN: 02928210
Place: Delhi
Date: 30.05.2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S NHA INFRABUILD PRIVATE LIMITED
 OPERATING IN REAL ESTATE SECTOR AT AGRA, UTTAR PRADESH
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LLP No.	NHA INFRABUILD PRIVATE LIMITED PAN: A4NC4261B CIN: U45201UP2022PTC168820
2. Address of the registered office	H No. 210 MAJUA CHAMRAULI TAJ NAGRI PHASE-II SHAMSHABAD FATEHABAD ROAD AGRA UTTAR PRADESH 282001
3. URL of website	NA
4. Details of place where majority of fixed assets are located	KH NO. 210 MAJUA CHAMRAULI TAJ NAGRI PHASE-II SHAMSHABAD FATEHABAD ROAD AGRA UTTAR PRADESH 282001
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year.	NA
7. Number of employees/ workmen	Not Known
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing at cirp.nhairfra@gmail.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL:	Details can be sought by emailing at cirp.nhairfra@gmail.com
10. Last date for receipt of expression of interest	17.06.2025
11. Date of issue of provisional list of prospective resolution applicants	27.06.2025
12. Last date for submission of objections to provisional list	02.07.2025
13. Date of Issue of Final List of Prospective resolution applicants	12.07.2025
14. Date of Issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	17.07.2025
15. Last date of Submission of resolution plans	16.08.2025
16. Process email id to submit Expression of Interest	cirp.nhairfra@gmail.com
17. Details of the corporate debtor's registration status as MSME.	UDYAM-UP-01-0040511 MICRO (Based on FY 2020-21)

Date: 01-06-2025
 Place: Agra
Pramod Kumar Sharma
Resolution Professional
NHA INFRABUILD PRIVATE LIMITED
 Reg no: IBB/PA-002/ IP/NO0110/2017-18/10258
 AFA Valid upto 31.12.2025
 Registered Office: K14 NO. 210 MAJUA CHAMRAULI TAJ NAGRI PHASE-II, Shamshabad Fatehabad Road, Agra, Uttar Pradesh, India, 282001
 RP office: H.No-16, Dashaarath Kunj-B West Arjun Nagar, Agra, Uttar Pradesh, 282001
 Email: pksharma@nha.com, cirp.nhairfra@gmail.com

UGRO CAPITAL
U GRO Capital Limited
 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

DEMAND NOTICE
 UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES")

The undersigned being the authorised officer of **UGRO Capital Limited** under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Sl.No.	Name of the Borrower(s)	Demand Notice Date and Amount
1.	1. M/S MARKET ANALYSIS RESEARCH SERVICES 2. ATUL AGGARWAL KUMAR 3. GAYATRI AGGARWAL Loan Account Number: UGDELTH000002506	Demand Notice date: 15/05/2025 Notice Amount: Rs. 41,13,818.00 As on 09/05/2025

